[Shri Morarji Desai]

- (iii) G.O. Ms. 2614 published in Tamil Nadu Government Gazette dated the 10th November, 1976 making certain amendment to the Tamil Nadu Motor Vehicles Rules, 1940.
- (iv) G.O. Ms. 2668 published in Tamil Nadu Government Gazette dated the 17th November, 1976 making certain amendments to the Tamil Nadu Motor Vehicles Accidents Claims Tribunals Rules, 1961.
- (v) G.O. Ms. 66 published in Tamil Nadu Government Gazette dated the 26th January, 1977 making certain amendments to the Tamil Nadu Motor Vehicles Rules, 1940.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (8) above. |Placed in Library. See No. LT-169/77].

NOTIFICATIONS UNDER TAMIL NADU AGRICULTURAL PRODUCE MARKETS ACT, 1959 AND STATEMENT

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PRAKASH SINGH BADAL): I beg to lay on the Table:—

A copy each of the following Notifications under sub-section (4) of section 29 of the Tamil Nadu Agricultural Produce Markets Act. 1959 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—

(i) Memo. No. 69404/AML/73-3 published in Tamil Nadu Government Gazette dated the 13th August, 1975.

(ii) Memo. No. 100402/AMI/73-3 published in Tamil Nadu Government Gazette dated in 13th August, 1975.

(iii) G.O.  $M_{S_{2}}$  No. 759 published in Tamil Nadu Government Gazette dated the 19th May, 1976.

(iv) Memo. No. 76441/AMI/76-3 published in Tamil Nadu Government Gazette dated the 20th October, 1976.

(v) G.O. Ms. No. 1903 published in Tamil Nadu Government Gazette dated the 20th October, 1976.

(vi) G.O. Ms. No. 1009 published in Tamil Nadu Government Gazette dated the 20th October, 1976.

(vii) G.O. Ms. No. 1923 published in Tamil Nadu Government Gazette dated the 27th October, 1976.

(viii) G.O. Ms. No. 1941 published in Tamil Nadu Government Gazette dated the 10th November, 1976.

(ix) G.O. Ms. No. 1969 published in Tamil Nadu Government Gazette dated the 27th October, 1976.

(x) G.O. Ms. 1982 published in Tamil Nadu Government Gazette dated the 3rd November, 1976.

(xi) Memo. No. 49234 AM1 75-II in Tamil Nadu Government Gazet'e dated the 10th November, 1976.

(xii) G.O. Ms. No. 2063 published in Tamil Nadu Government Gazette dated the 10th November, 1976.

(xiii) G.O. Ms. 2974 published in Tamil Nadu Government Gazette dated the 17th November, 1976.

(xiv) G.O. Ms. 2093 published in Tamil Nadu Government Gazette dated the 17th November, 1976.

(xv) G.O. Ms. No. 2107 published in Tamil Nadu Government Gazette dated the 19th November, 1976. (xvi) G.O. Ms. No. 2126 published in Tamil Nadu Government Gazette dated the 24th November, 1976.

(xvii) G.O. Ms. No. 2235 published in Tamil Nadu Government Gazette dated the 15th December, 1976.

(xviii) G.O. Ms. No. 2335 published in Tamil Nadu Government Gazette dated the 29th December, 1976.

(xix) G.O. Ms. No. 2355 published in Tamil Nadu Government Gazette dated the 5th January, 1977.

(2) A statement (Hindi and English versions) explaining reasons for not laying the Hindi versions of the above Notification. [Placed in Library See No. LT-170/77].

MR. SPEAKER: Item No. 4. Shri Bahuguna.

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKAN-DAR BAKHT): With your permission, Sir....

AN HON. MEMBER: Where is the permission?

(Interruptions)

REVIEW AND ANNUAL REPORT OF INDO-BURMA PETROLEUM CO. LTD., CALCUTTA FOR 1975-76

SHRI SIKANDAR BAKHT: On behalf of Shri H.N. Bahuguna, I beg to lay on the Table:—

A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Indo-Burma Petroleum Company Limited. Calcutta for the year 1975-76 (2) Annual Report of the Indo-Burma Petroleum Company Limited, Calcutta, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-171/77].

MR. SPEAKER: Normally, the Ministers write to me when they are not here. That is the normal practice. I hope, it will not happen next time.

NOTIFICATIONS UNDER URBAN LAND (CEIL-ING AND REGULATION) ACT, 1976, TAMIL NADU URBAN LAND (CEILING AND RE-GULATION) ACT, 1976, TAMIL NADU SLUM AREAS (IMPROVEMENT AND CLEARANCE) ACT, TAMIL NADU REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) ACT, 1977 AND NOTIFICA-TIONS UNDER TAMIL NADU URBAN LAND TAX ACT, 1966 AND STATEMENTS

SHRI SIKANDAR BAKHT: I beg to lay on the Table.

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976:

(i) The Urban Land (Ceiling and Regulation) Eighth Amendment Rules, 1976, published in Notification No. G.S.R. 33 in Gazette of India dated the 1st January, 1977 together with an explanatory memorandum.

(ii) G.S.R. 34 published in Gazette of India dated the 1st January, 1977 containing corrigendum to Notification No. G.S.R. 1261 published in Gazette of India dated the 28th August, 1976 together with an explanatory memorandum.

(iii) S.O. 38 published in Gazette of India dated the 1st January, 1977 together with an explanatory memorandum.